

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2318

ANSWERED ON:23.08.2013

INSPECTION OF NURSING COLLEGES

Hazari Shri Maheshwar ;Upadhyay Seema;Vardhan Shri Harsh;Verma Smt. Usha

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the policy laid down by the Indian Nursing Council (INS) in respect of inspection of the existing nursing colleges/ institutions and recognition to new nursing colleges/institutions/courses in the country;
- (b) the details of the composition of the team of officials indicating their ranks designated to conduct such inspection by INC in the country;
- (c) whether there is any rotation system of officials in the council to conduct such inspection, if so, the details thereof, if not, the reasons therefor;
- (d) whether any instances of approval of certain nursing colleges/ institutions/ courses by officials in contravention of the established rules and despite their not fulfilling the norms have been reported in the country; and
- (e) if so, the details thereof and the action taken/proposed by the Government/ INC thereon during each of the last three years and the current year, State/ UT-wise?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): The policy laid down by the Indian Nursing Council in respect of inspection of the existing nursing colleges/institutions is at Annexure. The

policy as laid down by Indian Nursing Council (INC) is as follows:

The School/College of Nursing desiring to open new nursing course are first required to obtain a No Objection Certificate/Essentiality Certificate from the concerned State governments; thereafter the concerned institutions are to apply to the INC in the proforma prescribed indicating the teaching, clinical and infrastructural facilities available in the institution. After receipt of the complete proposal, the council conducts inspections through independent inspectors appointed under the provisions of section 13 of INC Act, 1947. The report of the independent inspector is placed before the Executive Committee of the INC which after evaluating the inspection report decides as to whether the institution has to be granted suitability/recognition or not.

(b): Two Ad-hoc inspectors are selected under the panel as per eligibility criteria. The ad-hoc inspectors are deputed to conduct inspection by Indian Nursing Council in the Country.

(c): Indian Nursing Council officials are not eligible to conduct inspection.

(d) & (e): No instance have been reported